

**No. HCE 76/2004**

**High Court of Karnataka,  
Bengaluru,  
Dated: 18<sup>th</sup> October 2021.**

## **NOTIFICATION**

In supersession of this office Notification of even number dated 17.10.2021, in view of the Government Notification No. DPAR 38 HHL 2021 dated 16.10.2021 declaring general holiday on 19.10.2021 on account of Id-Milad, **Tuesday, the 19<sup>th</sup> October, 2021** is hereby declared as General Holiday to the High Court of Karnataka, Principal Bench at Bengaluru and Benches at Dharwad and Kalaburagi and to the District Judiciary in the State on account of Id-Milad.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-  
(T.G. SHIVASHANKARE GOWDA),  
REGISTRAR GENERAL.

**To:-**

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The P.A.s to all the Registrars of this office.
4. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi,
5. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
6. All the Principal District and Sessions Judges in the State of all the Districts with a direction to circulate the same to the District Judiciary in their units,

*Contd.,*

7. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
8. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
9. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
10. The Secretary, High Court Legal Services Committee,
11. The Deputy Secretary, Karnataka Law Reporting Council, Bengaluru,
12. The President, Karnataka Judicial Officers Association, Bengaluru,
13. The President, Advocates' Association, High Court Buildings, Bengaluru,
14. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
15. The Accountant General in Karnataka, Bengaluru,
16. The Advocate General in Karnataka, Bengaluru,
17. The Central Project Co-ordinator for information and with a direction to instruct the concerned to web-host this Notification on the official website of High Court of Karnataka,
18. All Group – 'A' and 'B' officers of this office for information and necessary action,
19. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
20. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
21. All the Court Halls,
22. The Assistant Registrar / Section Officer DJA – I Branch with a direction to circulate the same to the District Judiciary in the State,
23. Notification file,
24. Office Copy.